

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 21**

**CP(IB) No. 279/Chd/Hry/2020**

**Under Section 9, IBC 2016**

**In the matter of:-**

Qube Real Estate Advisory LLP

...Petitioner/ Operational Creditor

Vs.

Foremost International Pvt. Ltd.

...Respondent/ Corporate Debtor

**Present through Video Conferencing:**

Mr. Ajay Kalra, Advocate for the Petitioner/ operational creditor.  
Respondent already ex-parte vide order dated 20.10.2021

It is stated by learned counsel for the petitioner/ operational creditor that CIRP has already been initiated against the respondent/ corporate debtor vide order dated 10.11.2022 passed in CP(IB) No. 56/Chd/Hry/2019 titled as *SMS Freight Logistic Vs. Foremost International Pvt. Ltd.* and in the circumstances he may be permitted to withdraw the present petition with liberty to file the claim before the IRP in accordance with law. Keeping in view the statement made by learned counsel for the petitioner/ operational creditor, the present petition is dismissed as withdrawn with liberty aforesaid.

-sd-

**(Subrata Kumar Dash)  
Member (Technical)**

-sd-

**(Harnam Singh Thakur)  
Member (Judicial)**

November 16, 2022  
SM